

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A. No.60/1444/2018**

**Date of decision: 03.12.2018**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).**  
...

Balraj Singh, aged 60 years, son of Sh. Dharam Pal, resident of H. No.429. Narot Colony, Pathankot, Tehsil & District Pathankot-145001, retired as Fitter-1/Craftsman, Group-C.

... **APPLICANT**  
**VERSUS**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi-110001.
2. Divisional Railway Manager, Northern Railway, Ferozepur Cantt. Ferozepur District Ferozepur-152002.
3. Divisional Personal Officer, Northern Railway, Ferozepur Cantt. Ferozepur, District Ferozepur-152002.
4. Senior Divisional Finance Manager, Northern Railway, Ferozepur Cantt. Ferozepur District Ferozepur-152002.

... **RESPONDENTS**

**Present:** Sh. Rajeev Dev Sharma, counsel for the applicant.

**ORDER (Oral)**

...  
**SANJEEV KAUSHIK, MEMBER (J):-**

1. Present O.A. has been filed by the applicant seeking following relief(s):-
  - 8(i). Directing the respondents to pay the complete retiral benefits such as Leave Encashment, Insurance, Bonus, VPF and pension along with arrears and salary for the month of April 2018.
  - (ii) Applicant be held entitled for interest on the delayed payment of all the pensionary benefits and other arrears from the date when he same became due, till its realization in view of full bench judgment of the Hon'ble Punjab & Haryana High Court in A.S. Randhawa vs. State of Punjab & others, reported as 1997 (3) SCT 468.

2. On the commencement of hearing, learned counsel for the applicant submitted that though the applicant has retired on 30.04.2018, however, the respondents have not released retiral benefits despite the fact that nothing is pending against him. The applicant has also submitted a representation dated 30.07.2018 (Annexure A-2), for this purpose but the same has not yet been decided. Therefore, learned counsel made a statement at the bar that applicant will be satisfied if a direction is issued to the respondents to look into the matter and release his retiral benefits expeditiously.
3. Issue notice to the respondents.
4. Sh. Lakhinder Bir Singh, Advocate, appears and accepts notice on their behalf and does not object to disposal of the O.A. in the above terms.
5. In the wake of above, this O.A. is disposed of with a direction to the respondents to decide the aforesaid representation of the applicant within a period three weeks from the date of receipt of a certified copy of this order. If there is nothing against the applicant, then release his retrial benefits within 15 days thereafter, otherwise a reasoned and speaking order be passed, which be dully communicated to him.
6. The O.A. stands disposed of in the above terms.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Date: 03.12.2018.  
Place: Chandigarh.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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